

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Indian Businessmen in Tibet

*344. { Shri D. C. Sharma:
Shri Ram Krishan Gupta:
Shri Bhakt Darshan:

Will the Prime Minister be pleased to state:

(a) whether the Chinese Government have replied to the representation made to them about the hardships of Indian businessmen in Tibet, and

(b) if not, what steps Government propose to take in the matter?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). Yes Sir, but the Government of China maintain that 'certain proper measures and regulations' introduced by them to regulate trade in Tibet are within their internal jurisdiction. Equally they hold that currency reform (that is devaluation of Tibetan currency in terms of Chinese currency) is entirely a matter within the sphere of China's sovereignty and no foreign country has any right to interfere with it.

However, the Government of India have again requested the Government of China to allow the customary trade to continue in accordance with the letter and spirit of the Sino-Indian Agreement of 1954.

Survey of Causes Leading to Strike by Central Government Employees

*345. { Shrimati Ila Falcoudhuri:
Shri T. B. Vittal Rao:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 931 on the 4th March, 1961 and state:

(a) whether Shri R. L. Mehta has since completed his survey regarding

causes leading to the strike by Central Government employees in July, 1960;

(b) if so, the details of his findings;

(c) whether a copy of his report will be laid on the Table; and

(d) if the reply to part (a) above be in the negative when the survey is likely to be completed?

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): (a) The report has not yet been submitted.

(b) Does not arise.

(c) The study is intended to provide a complete account of the strike for departmental use. The question of placing a copy of it on the Table of the House therefore does not arise.

(d) It is not possible to say at the moment when the report would be submitted.

पंजाबी सूबा

*३४६. { श्री प्रकाशवीर शास्त्री :
श्री हरिश्चन्द्र माधुर :
श्री वाजपेयी :
श्री एम० के० कुमारन :
श्री भरदिन्द चौशाल :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछली मई में अकाली नेता संत फतेह सिंह और उनके साथी जब उनसे मिले थे तो उन्होंने पंजाबी सूबे का प्रस्तावित मानचित्र भी दिया था ;

(ख) यदि हां, तो उक्त मानचित्र में कितना भाग पंजाबी सूबे में दिखाया गया है ;

(ग) इस मुलाकात में पंजाबी सूबे के अतिरिक्त क्या कुछ अन्य महत्वपूर्ण बातों पर भी चर्चा हुई थी ;

(घ) यदि हां, तो वे क्या थीं, और उनका क्या परिणाम निकला ; और

(ङ) क्या वे संत फतेह सिंह और मास्टर तारासिंह के साथ जो पत्र-व्यवहार और बातचीत हुई उसका व्यौरा प्रकाशित करने पर विचार कर रहे हैं ?

बैदेशिक-कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन) : (क) तथा (ख) . प्रधान मंत्री जी को किसी समय कोई मानचित्र नहीं दिया गया । न ही प्रस्तावित पंजाबी सूबा के विस्तार के बारे में कोई स्पष्ट इज्जहार किया गया था ।

(ग) तथा (घ) . अन्य किन्हीं विषयों पर चर्चा नहीं हुई । हां, पंजाब सरकार के कुछ उपायों का तथा कुछ आर्थिक परिणामों का जिक्र किया गया था ।

(ङ) प्रधान मंत्री तथा संत फतेह सिंह में हुई बातचीत की संक्षिप्त रिपोर्ट प्रधान मंत्री के मुख्य निजी सचिव, जो बातचीत के दौरान उपस्थित थे, ने तैयार की थी । यह रिपोर्ट सदन पटल पर रखी जाती है (पुस्तकालय में रखा गया देखिये संख्या एल० टी०—३०६=६१) । प्रधान मंत्री तथा मास्टर तारा सिंह के बीच भावनगर में हुई बातचीत का कोई अभिलेख (रेकार्ड) नहीं रखा गया था ।

सन्त फतेह सिंह और मास्टर तारा सिंह के साथ हुये पत्र-व्यवहार को प्रकाशित करने का प्रधान मंत्री जी का इरादा नहीं है

Small Scale Woolen Manufacturers in Delhi

- *347. { **Shri F. C. Boroah:**
Shri Ajit Singh Sarhadi:
Shri D. C. Sharma:
Shri Arjun Singh
Bhadauria:
Maharajkumar Vijaya
Ananda:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a large number of small scale Woolen Manufacturing

units in Delhi and Punjab had either closed or had been facing prospects of closure in May-June this year, for want of worsted Woolen Yarn; and

(b) if so, what action has been taken to tackle the situation?

The Minister of Commerce (Shri Kanungo): (a) No, Sir.

(b) Does not arise.

Implementation of Indo-Pak Agreement

- *348. { **Shrimati Maimoona Sultan:**
Shri Vajpayee:
Shrimati Parvathi Krishnan:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether a meeting of the Rehabilitation Ministers of India and Pakistan was held in May-June 1961 for discussing and devising measures for speedy implementation of the movable property agreement between the two countries; and

(b) if so, with what result?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes. A meeting was held at Calcutta on the 5th and 6th July, 1961.

(b) At the meeting of the Ministers of Rehabilitation, India and Pakistan, held at Calcutta on the 5th and 6th July, 1961, it was agreed that:

- (i) Pakistan Government will issue a notification exempting all displaced Indian banks from the operation of their Evacuee Property Laws and declaring them as non-evacuee concerns;
- (ii) after the Pakistan Government had issued a notification exempting the displaced Indian Banks from the operation of Evvacuee Property Law in Pakistan and declaring them as non-evacuee concerns, the transfer of bank accounts will take place;